## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

:

**PETITION NUMBER** 

: TCP/77/(IB)/2017

NAME OF THE PETITIONER(S)

: METAL GEMS

NAME OF THE RESPONDENT(S)

: SARANYA FORGINGS & ENGINEERS INDIA PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. T. Papparal Dhermarga

Bornel for Petitioner

## **ORDER**

Counsel for the Petitioner present. No representation on behalf of the Corporate Debtor. As seen from the order dated 04.09.2017, Counsel for the Corporate Debtor appeared and submitted that he had already settled the outstanding debt claimed by the Operational Creditor. But, today his non-appearance in the matter shows that he is not interested to pursue the matter. Therefore, the Corporate Debtor (Respondent) is set *ex-parte*. Matter is posted for arguments. Put up on **22.09.2017 at 10.30 A.M.** 

**MEMBER (TECHNICAL)** 

MEMBER (JUDICIAL)

ghk